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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR  
BEFORE  
HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI  
ON THE 24<sup>th</sup> OF NOVEMBER, 2022  
WRIT PETITION No. 26522 of 2022**

**BETWEEN:-**

**RAMCHANDRA SHAH S/O HEERALAL SHAH,  
AGED ABOUT 40 YEARS, OCCUPATION:  
AGRICULTURIST R/O VILLAGE NAGWAN POST  
KARSUALAL, TEHSIL AND DISTRICT  
SINGRAULI (MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI AGNIVESH DUBEY - ADVOCATE)***

**AND**

1. **THE STATE OF MADHYA PRADESH THROUGH  
SECRETARY, LAND ACQUISITION DEPARTMENT,  
VALLABH BHAWAN, BHOPAL (MADHYA  
PRADESH)**
2. **COLLECTOR SINGRAULI, DISTRICT SINGRAULI  
(MADHYA PRADESH)**
3. **THE LAND ACQUISITION OFFICER / SUB  
DIVISIONAL OFFICER, TEHSIL AND DISTRICT  
SINGRAULI (MADHYA PRADESH)**
4. **ESSAR POWER LIMITED THROUGH ITS CHIEF  
EXECUTIVE OFFICER, BANDHORA W Aidhan,  
DISTRICT SINGRAULI (MADHYA PRADESH)**

**.....RESPONDENTS**

***(BY SHRI G.P. SINGH - GOVERNMENT ADVOCATE)***

.....  
*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

The grievance of the petitioner is that this is a second round of litigation.  
In the first round, the writ petition was filed i.e. W.P. No.1125/2016 which was

decided on merits vide order dated 03.01.2017 and this Court was pleased to set aside the impugned order, taking into consideration and directed the respondents to consider the claim of the petitioner under the Rehabilitation and Resettlement Policy, 2002 treating the petitioner as displaced person within three months.

In compliance, thereof, the Collector has passed a reasoned order dated 27.09.2022, however, the respondent No. 4 is not complying with the order. Therefore, he prays that direction may be issued to respondent No. 2 and 3 to ensure compliance of the order dated 27.09.2022.

On the other hand, learned counsel for the State has no objection to the innocuous prayer made on behalf of the petitioner.

Under the facts and circumstances of the case, the petition is disposed of with a direction to respondent Nos. 2 and 3 to comply with the order passed by the Collector dated 27.09.2022, as expeditiously as possible, preferably within a period of 30 days from the date of receipt of certified copy of this order.

It is made clear that this Court has not expressed any opinion on the merits of the case.

With the aforesaid direction, the petition stands **disposed of**.

C.C. as per rules.

(S. A. DHARMADHIKARI)  
JUDGE